

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.172/02

Wednesday this the 8th day of December 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K.HAJRA, ADMINISTRATIVE MEMBER

V.V.Gopalakrishnan,
S/o.V.P.Govindan Nambiar,
Chief Station Master,
Tellichery Railway Station,
Tellichery.

Applicant

(By Advocate M/s.Khalid & Panicker)

Versus

1. Union of India represented by
the Secretary to Govt. of India,
Ministry of Railways, New Delhi.
2. General Manager,
Southern Railway, Chennai.
3. Senior Divisional Personnel Officer,
Southern Railway, Palghat.
4. M.Velayudhan,
Station Manager,
Salem Market, Southern Railway,
Salem, Tamil Nadu.
5. V.Chandran,
Station Manager,
Kallayi Railway Station,
Calicut District.
6. M.Dorairaj,
Station Manager,
Coimbatore North Railway Station (S.Rly.)
7. V.Rajan,
Station Manager,
Tiruppur Railway Station,
Tiruppur, Tamil Nadu.
8. P.Rajan,
Station Manager,
Cannonore Railway station,
Cannanore.
9. K.Ravindran,
Station Manager,
Mettur Dam Railway Station (S.Rly.)
Mettur Dam.
10. K.Kuttikrishnan,
Station Manager,
Shoranur Junction,
Southern Railway, Shoranur.

11. P.K.Dasan,
Station Manager,
Calicut Railway Station, Calicut.
 12. V.V.Soman,
Station Manager,
Mangalore Railway Station,
Southern Railway, Mangalore.
 13. T.P.K.Sivadasan,
Traffic Inspector,
Calicut Railway Station,
Southern Railway, Calicut.
 14. K.Manivelu,
Traffic Inspector,
Salem Junction,
Southern Railway, Salem.
 15. K.Sreedharan,
Station Manager,
Salem Junction,
Southern Railway, Salem.
 16. P.Narayanan,
Station Manager,
Kankanadi Railway Station (S.Rly.)
Mangalore.
 17. K.P.Kannan,
Station Manager,
Pilamedu Railway Station, (S.Rly.)
(via) Coimbatore, Pilamedu.
- Respondents

(By Advocate Mr.P.Haridas [R1-3])

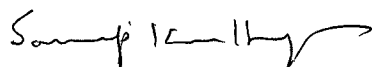
This application having been heard on 8th December 2004 the Tribunal on the same day delivered the following :

O R D E R


HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant seeks permission to withdraw this application stating that the applicant having received all the benefits he claims, the O.A. has become infructuous. The application is, therefore, closed as infructuous. There is no order as to costs.

(Dated the 8th day of December 2004)



S.K.HAJRA
ADMINISTRATIVE MEMBER



A.V.HARIDASAN
VICE CHAIRMAN